

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 102  
IB-599/ND/2020**

**IN THE MATTER OF:**

**M/s. Precitech Engineers**

**...PETITIONER**

**Vs.**

**M/s. Selvon Instruments Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 02.03.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. : Mr. Sanyam Jain, Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. Perused the paper book. Counsel for the operational-creditor is directed to file short affidavit from his client in compliance to the 9(3)(C) of the Code within next week. Serve notice on the corporate-debtor within 10 days. Post the matter to 25.03.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**